

tured spirit and 25 litres of mixture of denatured spirit and caustic soda used for distilling rectified spirit were seized.

(c) Three partners of the firm and another person engaged in the manufacture of illicit iniquor were arrested.

(d) Intelligence is collected and raids conducted as and when any useful information is received.

Formation of Tribes Advisory Councils in States

*630. SHRI PIYUSH TIRKI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether under clause (4) of the Fifth Schedule of the Constitution, there is provision for establishment of Tribes Advisory Councils in those States which have Scheduled Areas ;

(b) if so, whether Tribes Advisory Councils in those States have been formed;

(c) whether Government propose establishing Tribes Advisory Councils in those States also which have Scheduled Tribes but not Scheduled Areas;

(d) if so, by what time; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) Yes, Sir.

(b) Yes Sir, The Councils have been constituted in eight States having Scheduled Areas.

(c) to (e) Tribes Advisory Councils have also been constituted in Tamil Nadu and West Bengal not having Scheduled Areas. Presently, there is no proposal to form such Councils in other States.

Introduction of Anti Defection Bill

*631. PROF. MADHU DANDAVATE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) what are the reasons for delaying the introduction of anti-defection legislation in Parliament ;

(b) whether it is a fact that due to failure of the Government to introduce Central

legislation against defections, States like Karnataka are planning to introduce State legislation against defections ;

(c) if so, whether to ensure uniform approach on the question, Government will expeditiously introduce Central legislation against defections ; and

(d) what will be the time limit for introducing such a legislation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKUTASUBBAIAH) : (a) to (d) The problem of defections forms part of the larger issue of Electoral Reforms and it cannot be viewed in isolation. This problem is, therefore, being considered by the Central Government along with other issues connected with Electoral Reforms. While the matter is under active consideration and appropriate decisions will be taken as early as possible, no time-limit for introducing a Central Legislation against defections can be given at this stage. The considerations, which weighed with certain State Governments for planning to introduce State Legislation against defections, without waiting for a Central Legislation in this regard are not known.

Budget Estimates and Actual Expenditure NALCO

*632. SHRI ARJUN SETHI : Will the Minister of STEEL AND MINES : be pleased to state :

(a) the total amount budgeted so far for National Aluminium Company Limited and the actual funds spent up-to-date ;

(b) whether the progress of the project is not satisfactory ; if so, the reasons therefore ;

(c) whether bureaucratic delay results from everything being centralised in New Delhi even in the day-to-day policy decisions ; and

(d) the agency set up so far in Orissa to take appropriate action in recruitments and other decisions on the project for expediting the process of commissioning the project ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE) : (a) The Orissa Alumina/Aluminium Complex of National Aluminium Company Ltd. (NALCO) is being financed partly through